

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR PANKAJ BHANDARI

Petition(s) for Special Leave to Appeal (C) No(s). 22737/2013

M/S KAMAKHYA TRADERS & ORS.

Petitioner(s)

VERSUS

RAILWAY BOARD MINIS. OF RAIL. & ORS.

Respondent(s)

WITH

SLP(C) No. 30037/2013

(With Interim Relief and Office Report)

SLP(C) No. 34316/2013

(With Office Report)

SLP(C) No. 34317/2013

(With Office Report)

Date : 28/10/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. C. D. Singh, Adv.

For Respondent(s)

Mr. Rajeev Kr. Bansal, Adv.

Mr. Shreekant N. Terdal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner has not furnished spare copies, as a result of which show cause notice could not be issued to respondent No.7 in SLP(C) No.22737/2013.

Let the matter be listed before the Hon'ble Judge in Chambers.

The other connected matters are complete for listing before the Hon'ble Court.

(PANKAJ BHANDARI)
Registrar